

(5)

Dated: 7.4.1989

Present Mr. Natarajan for
the applicant and Mr. J.D. Desai
(for Mr. M.I. Sethna) for the
respondents.

Mr. Desai has filed the reply
today. As the applicant is no
more in service, the case is
fixed for final hearing on
26.7.1989.

^{4/}
M (A) (M. Y. Prsolkel) (M. B. Mujumdar)
M (A) M (A)

26/7/89 Per Tribunal

None present for the applicant
Mr. Kothankar for Mr. Sethna
adv for the respondent. For
want of time adjourned to
28/9/89 for final hearing

[Signature]
CO

Per Tribunal

Date: 28-09-89

Applicant in person / by Shri S.S. Natrayan Adv.
Advocate / Respondent by Shri Kothankar Adv.
Counsel (for Mr. Sethna Adv). For want of time
the matter adjourned by consent to 23-1-90
for hearing. No notice to any person.

[Signature]
Dy. Registrar

(7)

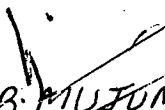
Dated: 23/1/1990:

Neither the applicant nor his advocate present. Mr. Kotiankar; (for Mr. M.I. Settna) is present for the Respondents. The application is dismissed for default with no orders as to costs.

Order dt. 23.1.90
Snd to parties
on 28.2.90.

Atkari


(M.Y. PRIOLKAR)
MCA)


(M.B. MUJUMDAR)
MCT).

Order dt. 23.1.90
served on R. No. 2
on 9.2.90.

884
26/2/90